

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 610
IB-1374(ND)/2019
IA/5612/2023, IA/2016/2024, IA/3007/2024, IA/5054/2023,
IA/4840/2023, IA/4209/2023

IN THE MATTER OF:
M/s. Corporation Bank

...PETITIONER

Vs.

M/s. Hydric Farms Inputs Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 09.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Liquidator

:Adv SS Sekhawat for Liquidator with
Mr Suman Verma, Liquidator

For Monitoring Professional

:Mr. Abhishek Anand and Ms.
Krishna Sharma, Advs. in I.A. No.
4209 of 2023

For the Applicant

:Mr. Rahul Malhotra and Mr.
Kaustobh Punj, Advs. in
IA/5054/2023 & IA/4209/2023.

ORDER

IA/5612/2023

This is the 5th Progress Report filed by the Liquidator in terms of Regulation 15 of IBBI (Liquidation Process) Regulation, 2016 for the quarter ended on 30th September, 2023.

Heard the Ld. counsel for the Liquidator. The 5th Progress Report for the quarter ended on 30.09.2023 is taken on record with just exceptions. IA is **disposed of.**

IA/2016/2024

This is the 7th Progress Report filed by the Liquidator in terms of Regulation 15 of IBBI (Liquidation Process) Regulation, 2016 for the quarter ended on April, 2024.

Heard the Ld. counsel for the Liquidator. The 7th Progress Report for the quarter ended on April, 2024 is taken on record with just exceptions. IA is **disposed of.**

IA/3007/2024

This is an application filed by the Liquidator in terms of Regulation 44 (2) of the IBBI (Liquidation Process) Regulation, 2016 seeking further extension of the liquidation period.

Heard the Ld. counsel for the Liquidator. Taking into account the facts and circumstances of the case, 4 months' extension w.e.f. 09.06.2024 is granted for the liquidation process. Ld. counsel for the Liquidator is directed to complete the liquidation process within the extended period. With these observations, IA is **disposed of.**

IA/4840/2023

Ld. counsel on behalf of the Applicant is present. Ld. counsel on behalf of the Liquidator is present and submitted that this application has now become

infructuous and therefore sought liberty to withdraw the present application. Liberty is granted to the Applicant to withdraw the IA/4840/2023. With this observation, IA is **disposed of**.

IA/4209/2023

Ld. counsel on behalf of the Applicant is present. Ld. counsel on behalf of the Liquidator is present. In view of the pendency of the another application i.e. IA/5054/2023, Ld. counsel for the Applicant sought liberty to withdraw the present application. Liberty is granted to the Applicant to withdraw the present application i.e. IA/4209/2023 and the same is **dismissed as withdrawn**.

IA/5054/2023

List the matter on **07.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)